

ITEM NO.39

COURT NO.12

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 19465/2021

(Arising out of impugned final judgment and order dated 27-09-2021 in CMRA No. 192/2021 passed by the High Court Of Judicature At Allahabad)

ELDECO HOUSING AND INDUSTRIES LIMITED

Petitioner(s)

VERSUS

ASHOK VIDYARTHI & ORS.

Respondent(s)

(IA No. 152358/2023 - APPLICATION FOR PERMISSION, IA No. 5429/2022 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 153160/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 153161/2021 - EXEMPTION FROM FILING O.T. AND IA No. 152359/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 26-09-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. D. S. Patwalia, Sr. Adv.
Ms. Kanika Agnihotri, Adv.
Mr. Shaurya Rohit, Adv.
Ms. Sonakshi Chaturvedi, Adv.
Ms. Niharika Ahluwalia, AOR

For Respondent(s) Mr. S. B. Upadhyay, Sr. Adv.
Mr. Dr. Adish C. Aggarwala, Sr. Adv.
Ms. Kumud Lata Das, AOR
Mr. Harsh Ajay Singh, Adv.
Ms. Pooja Rathore, Adv.
Mr. Tushar Mehta, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Not taken up.

List the matter on 31.10.2023.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
COURT MASTER

